

ITEM NO.15                      Court 7 (Video Conferencing)                      SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9616/2020**

(Arising out of impugned final judgment and order dated 28-08-2018 in CRLA No. 990/2007 passed by the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh)

**THE STATE OF ANDHRA PRADESH**                      **Petitioner(s)**

**VERSUS**

**M. SRINIVASA RAO**                      **Respondent(s)**

**(FOR ADMISSION and I.R. and IA No.62094/2020-CONDONATION OF DELAY IN FILING)**

**Date : 28-08-2020 This petition was called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL**  
**HON'BLE MR. JUSTICE AJAY RASTOGI**  
**HON'BLE MR. JUSTICE ANIRUDDHA BOSE**

**For Petitioner(s)**      **Mr. Mahfooz Ahsan Nazki, AOR**  
                                 **Mr. Polanki Gowtham, Adv.**  
                                 **Mr. Amitabh Sinha, Adv.**

**For Respondent(s)**

**UPON hearing the counsel the Court made the following**  
**O R D E R**

**State of Andhra Pradesh does it again! The incorrigible inefficiency in filing appeal is apparent from page 78 where the present special leave petition has been filed after a delay of 455 days. In view of *Post Master General & Ors. v. Living Media India Ltd. & Anr.* reported in (2012) 3 SCC 563 there are no more acceptable excuses. These are matters brought before the Court only to obtain a certificate of dismissal to put a quietus to the matter. We strongly deprecate the same.**

The special leave petition is dismissed on the ground of delay.

Pending application, if any, shall also stand disposed of.

(CHARANJEET KAUR)  
AR-CUM-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR